

**INSTRUCTIONS TO CANDIDATES FOR FILING THE REQUEST FOR
GRIEVANCE REDRESSAL**

1. Candidates wishing to file complaint to the Grievance Redressal Committee shall login with their assigned ID only for downloading the Response Sheet.
NOTE: The response sheet available in your CLAT account is against the provisional answer keys. So, when computing your final score, candidates are advised to refer to the modified answer keys published.
2. Candidates shall fill in the details given in the form for grievance redressal and sign the Declaration given in the Performa for filing the complaint.
3. The candidates shall send the scanned copies of the documents required in support of their grievance along with the Response Sheet.
4. Without the signature on each document including Response Sheet, the grievance application shall not be considered.
5. Along with the duly filled form and accompanying documents, the candidates shall send their complaints only to grievance@consortiumofnlus.ac.in by 5 p.m on Monday ie 12th October 2020. No grievance received after the above deadline shall be entertained.
6. No grievance about not following instructions shall be entertained as each candidate was expected to follow instructions. No grievance for the change of reservation category or preferences of universities shall be considered.
7. No candidate can file more than one grievance under A and B.
8. Candidates shall make themselves available for hearing, if required, at the appointed time.

CONSORTIUM OF NATIONAL LAW UNIVERSITIES

GRIEVANCE REDRESSAL FORM

CLAT 2020

1. Name of the candidate :
2. Admit card number :
3. E mail ID :
4. Mobile number :
5. Nature of grievance (Brief explanation) :

A. Against Objections of Objections Committee's Decision on Technical Issues

i. State Grievance with reasons clearly in not more than 50 words.

ii. State why you do not agree with the Objections Committee in not more than 50 words.

iii. Documentary Proof, if any, be attached with signature on each page.

B. About Response Sheet Discrepancy

i. State Grievance with reasons clearly in not more than 50 words.

ii. Documentary Proof, if any, be attached.

Note:

Copy of the RESPONSE SHEET duly signed by the candidate along with the following information must necessarily be provided:

- i. Number of question Attempted :
- ii. Number of questions Not attempted .. :
- iii. Number of questions Marked for Review .. :
- iv. Number of times ‘Used clear response’
- v. Number of Questions Visited
- vi. Number of Questions whose answers were changed .. :

DECLARATION

I, Son of / daughter of
..... solemnly affirm that the information provided
above are true to the best of my knowledge.

Signature of the candidate with date